

TS(D) case No. 130 of 2020


21-06-2021.

Parties are present along with their learned counsel and filed petition No. 2419/22 stating inter-alia that now parties have resolved their differences amicably outside the court and living together as husband and wife. They have absolutely no grievance against each other whatsoever. Hence, this joint petition, to allow them to lead their conjugal life happily by withdrawing the present case.

Having heard the counsel and by showing utmost regard to the desire of the parties in the best interest of the petitioners, the case is dismissed on withdrawal.

IN THE MATTER OF-

An application u/s
Marriage Act, 1955


(C.B. Gogoi)
District Judge,
Sonitpur, Tezpur

in marriage on the ground of cruelty.

AND
IN THE MATTER OF-

Shri MANOJ KUMAR SINGH, aged about 31
years, by caste Hindu (OBC), son of Sri
Sudharshan Singh, permanent resident of Village
Tal Garaid, P.O. & P.S. Tezpur, District- Sonitpur,
Assam. Mobile: 9841971322


Petitioner.

versus

Shri ILA KUMARI SINGH, wife of Sri Manoj
Kumar Singh, D/o Sri Lakhindar Singh, currently
residing at Tal Garaid, P.O. Burigama, P.S. Singla
Manoj K. Barua, Dist. Sonitpur, Assam.

Respondent.

Checked & Verified


District & Sessions Judge's Court,
Sonitpur, Tezpur

Case